

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4474
ANSWERED ON 27TH MARCH, 2025**

COMPENSATION FOR LAND ACQUISITION

4474. SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of districts in Maharashtra where funds have been allocated for land acquisition under the Bharatmala Project particularly in Osmanabad Parliamentary Constituency;**
- (b) whether any irregularities have been found in this regard, if so, the details thereof and the manner in which these have been rectified;**
- (c) whether compensation has been provided to land owners for land acquisition under the project, if so, the details thereof particularly in Osmanabad Parliamentary Constituency;**
- (d) the number of land owners who are yet to receive compensation and the amount pending for payment thereof;**
- (e) the reasons for the delay in payment of compensation; and**
- (f) whether any special measures are being taken to ensure timely payment of compensation and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) A total of 20 districts, including Darashiv district in Maharashtra, have been allocated funds for land acquisition under the Bharatmala Projects.**

(b) The compensation is determined in accordance with National Highways Act, 1956 and various clauses of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013, as applicable, to be paid after approval of the project by the Competent Authority.

(c) Out of total compensation of Rs. 1959.27 crore in Osmanabad Parliamentary Constituency, an amount of Rs. 694.30 has already been disbursed.

(d) Compensation for an amount of Rs.1264.97 crore is yet to be disbursed to approximately 1,332 landowners in the Osmanabad Parliamentary constituency.

(e) The delay in disbursement is due to ambiguities in land records and disputes regarding the actual ownership of the acquired private land, as well as ongoing arbitration and court cases.

(f) The Competent Authority for Land Acquisition (CALA) is responsible for disbursing compensation to landowners. To facilitate this process, the government has developed the Bhoomirashi portal, which enables direct credit of compensation amounts to beneficiaries' accounts. Further, regular follow-up is being done with the respective CALA to expedite the disbursement process.
